

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NEESA INFRASTRUCTURE LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor Neesa Infrastructure Limited
2.	Date of incorporation of corporate debtor 05/02/2003
3.	Authority under which corporate debtor is incorporated / registered Registrar of Companies- Gujarat
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U45203GJ2003PLC062049
5.	Address of the registered office and principal office (if any) of corporate debtor Block No. 278/279, Panchratna Industrial Estate, Changodar Dist- Ahmedabad Gujarat 382213.
6.	Insolvency commencement date in respect of corporate debtor 19/06/2023 (order received on 21/06/2023)
7.	Estimated date of closure of insolvency resolution process 16/12/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional Premraj Ramratan Laddha Reg. No.:- IBBI/IPA-001/IP-P00060/2017-18/10138
9.	Address and e-mail of the interim resolution professional, as registered with the Board 304, Abhijit-3, Above Pantaloon, Mithakhali – Law Garden Road, Ellis Bridge, Ahmedabad (Guj.) 380006. E- mail: premladdha@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional 304, Abhijit-3, Above Pantaloon, Mithakhali – Law Garden Road, Ellis Bridge, Ahmedabad (Guj.) 380006. E-mail: neesainfra.insol@gmail.com
11.	Last date for submission of claims 05/07/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: https://www.ibbi.gov.in/home/downloads Physical Address: N.A.



Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the Neesa Infrastructure Limited on 19.06.2023.

The creditors of Neesa Infrastructure Limited, are hereby called upon to submit their claims with proof on or before 05/07/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Premraj Ramratan Laddha

(Name and Signature of Interim Resolution Professional)

Date : 21.06.2023
Place : Ahmedabad

